

4453 Representation of the People 11 DECEMBER 1958 Salaries and Allowances 4464
(Amendment) Bill of Members of Parliament (Amendment) Bill

[Shri Khadilkar]

seen that the people belonging to the working classes who have come to the House would function more effectively and so they have increased their emoluments and other amenities to a large extent. There was a loud noise from those who have got coupons at their command and funded incomes from where to draw. In conclusion, I would humbly plead that the amending measure should be so amended that all these requirements are given—I mean all necessities—to hon. Members who represent their constituencies in this House coming from far and wide, from different regions, most difficult even to approach. The hon. Member suggested Tripura and Manipur. I just visited those places. It is extremely difficult to go there and come back. Even by air it is a hazardous journey. All these considerations should be taken note of, and suitable further amendments should be made. As the Speaker said just now, he is very sympathetic and he also wants to respond to the mood of the House. I would appeal, therefore, that some of these suggestions should be taken into consideration. With these words, I welcome the Bill.

12.51 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

Mr. Speaker: Let me dispose of the previous one. The hon. Law Minister may now move his amendment. Are all parties represented:

Shri Braj Raj Singh (Firozabad): Not all.

Shri Khushwaqt Rai (Kheri): His party is not represented.

Shri Braj Raj Singh: But I do not want.

Mr. Speaker: Shri Braj Raj Singh's name may be included.

Shri A. K. Sen: I welcome it.

Mr. Speaker: Does Shri Bharucha want to be there?

*Shri Naushir Bharucha: No, I will not be able to attend.

Amendment made:

"That the Bill be referred to a Select Committee consisting of Shri Upendranath Barman, Shri N. G. Ranga, Shri Dwarika Nath Tewari, Shri P. C. Bose, Shri Ghanshyamlal Oza, Shri I. Eacharan, Shri Radha Charan Sharma, Shri Jaganatha Rao, Shri S. A. Agadi, Shri Hem Raj, Shri Panna Lal Barupal, Shri C. D. Pande, Shri Jamal Khwaja, Dr. Ram Goti Banerji, Shrimati Sucheta Kripalani, Shri A. M. Tariq, Shri Padam Dev, Shri Shree Narayan Das, Shri Venketrao Srinivasrao Naldurgker, Shri Sunder Lal, Shri V. P. Nayar, Shri S. Easwara Iyer, Shri Yadav Narayan Jadhav, Shri Bibhuti Bhushan Das Gupta, Shri M. R. Masani, Shri B. C. Kamble, Shri Atal Bihari Vajpayee, Shri Surendra Mahanty, Shri Braj Raj Singh, Shri R. M. Hajarnavis and the mover with instructions to report by the 15th December, 1958".

[Shri A. K. Sen—]

All the other amendments for reference of the Bill to Select Committee were barred.

12.52 hrs.

SALARIES AND ALLOWANCE OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL—contd.

Shri Naushir Bharucha: The Salaries and Allowances of Members of Parliament (Amendment) Bill is an important Bill in the sense that

*His amendment No. 32 moved on 10th December, 1958 was deemed to have been withdrawn by leave.